

could remain vacant, because a person will get a loan and he will be putting up a house of his own. I cannot imagine any house lying vacant under this Scheme.

Shri Bhagwat Jha Azad: It has been said that out of Rs. 6 crores only Rs. 2 crores have been spent. May I know whether this low spending is a result of the defective machinery for giving loans or otherwise?

Sardar Swaran Singh: No, Sir. Actually, the disbursement has to be phased with the progress made in construction and that really acts as a lever and an incentive for people to go ahead with their construction.

Pandit D. N. Tiwary: May I know whether it is a fact that these houses are constructed mostly in urban areas and that rural areas are disregarded?

Sardar Swaran Singh: It is a fact that a major part of this loan has been advanced to prospective builders in urban areas. The State Governments came to the conclusion that the housing position in urban areas is more acute as compared to that in the rural areas. Therefore, they considered more sympathetically the applicants for loans from urban areas.

Shri Velayudhan: May I know whether the lower grade clerks and the *chaprassis* employed in the Central Government here were included in the Lower Income Housing Scheme and whether money required as loan is disbursed to them?

Sardar Swaran Singh: The Central Government employees can also take advantage of advances on terms which are not less favourable as compared to others.

Goa

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 { **Shri Krishnacharya Joshi:**
Shri D. C. Sharma:
Dr. Ram Subhag Singh:
 *1277. **Sardar Iqbal Singh:**
Sardar Akarpuri:
Shri Kamath:

Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 2080 on the 12th September 1956 relating to the Government of Portugal's refusal to afford facilities to the Egyptian Embassy in India to look after Indian interests in Portuguese possessions in India and state whether a reply has since been received from the Government of Portugal to India's communication in the matter?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): Yes. The Government of India has received a communication dated the 3rd December, 1956 from the Embassy of Brazil, New Delhi conveying the Portuguese Government's

willingness to give facilities to a representative of the Egyptian Embassy, New Delhi to visit the Portuguese Possessions in India.

Shri Krishnacharya Joshi: May I know how, in the absence of facilities, the Indian interests were looked after so far?

Shri Anil K. Chanda: We have no representatives in the Portuguese possessions, but there is a Christian missionary, Father Carreno, who generally looks after the welfare of the prisoners in Goa.

Shri B. S. Murthy: May I know how early will these facilities be used by the Indian Government?

Shri Anil K. Chanda: In the month of February, the First Secretary of the Egyptian Legation had visited Goa. After that, we had tried to arrange for another visit, but permission has been granted only recently.

Shri Kamath: Is it a fact that early this year, after the Portuguese Government had refused facilities for the Egyptian Embassy to visit Goa to see the Indian prisoners in Goa, the Government approached the International Red Cross to go and report about the welfare of the prisoners, and that after they had declined to do so—there was some difficulty for them in doing so—the Government asked the Indian Red Cross to depute some officers to Goa and report on the welfare of the prisoners and, if so, have they reported, and what is the gist of the report?

Shri Anil K. Chanda: There has been some communication between the Indian Red Cross and the International Red Cross at Geneva and the Portuguese Red Cross.

Shri Kamath: What is the report of the Indian Red Cross?

Shri Anil K. Chanda: I believe there is still correspondence going on between those agencies.

Shri Velayudhan: May I know whether the Government have received any information with regard to a distinguished Member of this House, Shri T.K. Chaudhuri,—about this condition in the Goa Jails?

Shri Anil K. Chanda: There have been several questions about Shri T. K. Chaudhuri and we have given to the House all the information that we have about him.

Displaced Persons Townships and Colonies

*1280. **Shri Gidwani:** Will the Minister of Rehabilitation be pleased to state:

(a) whether any scheme has been finalised for the promotion of medium-

small scale and large scale industries in Townships and colonies for displaced persons and at other places with heavy concentration of refugees, after the appointment of the Honorary Advisory (Industries); and

(b) if so, what is the nature of the scheme?

The Minister of Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). The Honorary Adviser (Industries) was appointed on the 27th September, 1956. He first visited Bangalore and arranged for the training of 200 displaced persons in Government factories there. Thereafter he went to Germany in the middle of October, 1956 on a private visit from where he returned only a few days ago.

Shri Gidwani: Do I understand that he went on a private visit and that he is not a permanent employee of the Government?

Shri Mehr Chand Khanna: I said he is an honorary adviser, and he went to Germany on a private visit.

Shri Gidwani: What are his functions as an honorary adviser? How long does he work in his honorary capacity?

Shri Mehr Chand Khanna: We are taking advantage of his experience in the matter of setting up industries in refugee colonies with a view to provide gainful employment to displaced persons. As the hon. Member knows, the position in regard to gainful employment for them is really very acute.

श्री विभूति मिश्र : बेटियाँ में जहाँ करीब २७,००० रिफ्यूजीज को बसाया गया है कौन सी इन्डस्ट्री चलाने की बात गवर्नमेंट सोच रही है ताकि द्वार उधर जो बोग भटक रहे हैं, उनको काम मिल सके ?

श्री मेहर चन्द खन्ना : मैं खुद बेटियाँ गया था और वहाँ जाकर मैंने कोशिश की कि कोई न कोई दस्तकारी लग जाये। इस मामले में मैंने डा० श्री कृष्ण सिंह से जो वहाँ के चीफ मिनिस्टर हैं और मुनीमी साहब से, जो वहाँ के रिहैबिलिटेशन के वजीर बात की है।

श्री विभूति मिश्र : मंत्री महोदय ने यह नहीं बताया कि वह कौनसी इन्डस्ट्री वहाँ लगाने जा रहे हैं ?

श्री मेहर चंद खन्ना : मैंने कहा है कि पिछले महीने मैं वहाँ गया था। अब हम देखेंगे कि वहाँ पर कौनसी इन्डस्ट्री लग सकती है—शूगर मिल लग सकती है या स्पिनग मिल लग सकती है। वहाँ पर रा मैटीरियल की एवलेबिलिटी और मार्केटबिलिटी वगैरह सब बातों को ध्यान में रख कर इस बारे में फैसला किया जायेगा, लेकिन हमारा इरादा जरूर है कि वहाँ पर कुछ न कुछ इन्डस्ट्रीज लगाई जानी चाहिये।

श्री राधा रमण : क्या मैं जान सकता हूँ कि पुनर्वासि मंत्रालय की ओर से टाउन-शिप्स में इन्डस्ट्रीज को चलाने की जो स्कीम है, उसको हम कितने समय के बाद जारी होते देख सकेंगे ?

श्री मेहर चंद खन्ना : जहाँ तक इन्डस्ट्रीज लगाने का ताल्लुक है, उसके लिये हमने पांच साला योजना में साढ़े ग्यारह बारह करोड़ रुपये रखे हैं। हमारा इरादा है कि जितना जल्दी हो सके, इन कालोनीज में इन्डस्ट्रीज लगाई जायें ताकि वहाँ पर जो रेफ्यूजी भाई रहते हों, उनको रोजगार मुहैया हो सके।

Shri B. K. Das: May I know whether this honorary adviser will look after the eastern part also?

Shri Mehr Chand Khanna: Yes, Sir. Perhaps more attention can be paid to the eastern part because the problem is a little more acute there than in the west.

Shri Bhagwat Jha Azad: May I know whether as a result of the experience of this honorary adviser, any scheme has been formulated to give gainful employment to these persons, and if so, whether any assessment of the number that would be employed could be given?

Shri Mehr Chand Khanna: The hon. Member was not attentive, I believe, when I answered that question....

Shri Bhagwat Jha Azad: I was all attentive as much as the hon. Minister....

Mr. Speaker: Let there be no such exchange. Evidently, the hon. Minister says that he answered it and it is possible that the hon. Member may not have noticed it.

Shri Bhagwat Jha Azad: There was no reply to this at all. You can kindly see the record if you like.

Shri Mehr Chand Khanna: In my reply I made the statement that immediately on his appointment he went down South and there he formulated a scheme for providing employment for 200 displaced persons. On his return, he went to Germany on a private visit, and returned to India only a few days ago.

Shrimati Renu Chakravartty: May I know whether any of the schemes in respect of medium, small-scale and large-scale industries, which are to be set up in the townships and colonies in the eastern part of India, have started functioning since the honorary adviser's appointment, and if so, how many?

Shri Mehr Chand Khanna: As regards the honorary adviser's appointment, I said repeatedly that he hardly had any time to help us in the setting up of industries. But as far as the eastern region is concerned, if the hon. Member desires, I shall be able to send her a detailed statement giving the progress that we have made in the setting up of industries in this region.

Mr. Speaker: We have had enough questions on this. Let me go to the next question.

Rehabilitation of Indian Nationals from Ceylon and Malaya

*1281. **Shri C. R. Iyyunni:** Will the Prime Minister be pleased to state:

(a) the number of Malayalees who have so far returned to Kerala State from Ceylon and Malaya owing to the denial of citizenship rights to them either in Ceylon or in Malaya; and

(b) the steps taken by the Kerala State Government to rehabilitate them?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) As regards Ceylon, precise figures cannot be furnished as most persons of Indian origin in Ceylon who apply for Indian travel documents for returning to India are reluctant to state that their applications for Ceylon citizenship had been rejected. People are returning from Ceylon either voluntarily or on quit notices served on them by the Government of Ceylon. The number of repatriates who have so far returned to Kerala State is roughly 3,000.

As regards Malaya no case has yet come to the notice of the Government of India where an Indian has been asked to leave Malaya for the reason that he is not a Federal citizen or a United Kingdom and Colony citizen nor is registered as a State National.

In any event it is not possible to collect figures of repatriates according to their mother tongues.

(b) As most of them return to India with their earnings, whatever it be and have been resettling themselves in their home districts, their rehabilitation has not posed a problem. As such no special steps have been found necessary or taken to rehabilitate them.

Shri C. R. Iyyunni: May I know whether the persons who have come back to India were there for a long time or for a short time?

Shri Anil K. Chanda: I am afraid I cannot answer this question, but the hon. Member's question was with regard to the economic rehabilitation of the repatriates from Ceylon. We have not been informed by the Kerala State that there has been any problem with regard to that.

Shri Thanu Pillai: The hon. Minister said that repatriates come with their earnings and so the question does not arise for rehabilitation. What is the authenticity of this statement that everybody who is coming from Ceylon is coming with a lot of money for rehabilitating himself?

Shri Anil K. Chanda: I never said they are coming with a lot of money. Whatever their earnings, they are generally permitted to bring them back when they come to India.

The Thanu Pillai: Are there cases where people are not able to find any job and they are unemployed and almost beggars in the streets of India?

Shri Anil K. Chanda: I indicated in my answers that we have received no information from the State affected that they posed a problem.

Shri Veeraswamy: May I know whether it is not a fact that because almost all the people who have been driven out of Ceylon and Malaya belong to South India, especially Kerala and Tamil Nad, the Central Government have not given any thought over this problem, and have not shown any sympathy towards the people who are suffering....

Mr. Speaker: The hon. Member is giving more information than trying to get information.

Shri Anil K. Chanda: In fact, the hon. Member has made an accusation.

Shri Veeraswamy: May I also know how many people are suffering for want of any help from the Government?